

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 3130**

**TO BE ANSWERED ON THE 21<sup>st</sup> MARCH, 2017/ PHALGUNA 30, 1938 (SAKA)  
REGISTRY OF SEX OFFENDERS**

**3130. SHRI KODIKUNNIL SURESH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government proposes to establish a sex offenders registry in the country;**
- (b) if so, whether the draft guidelines on the proposal to set up such registry has been prepared and inter-ministry consultations were held with respective State Governments and the public;**
- (c) if so, the consensus arrived at and decision taken in this regard;**
- (d) whether the Government has received any proposal from the National Crime Records Bureau regarding the modalities to be adopted; and**
- (e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c): Draft guidelines on the proposal to set up Sex Offenders Registry in India is under preparation in consultation with relevant Ministries/organizations, before they are put out for wider consultation with the State Governments and the public. The initial consultation draft includes the registration of individuals convicted for offences like rape, voyeurism, stalking and aggravated sexual assault and includes possibility of registration of offenders below and above 18 years.**

**(d) & (e): National Crime Records Bureau (NCRB) has not sent any proposal in this regard to the Government.**